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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the 4.2.1981.

NOTIFICATION
INCOME TAX

No. 3829 (F.No. 398/2/-ITCC) :- In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 1971 (F.No. 404/167/77-ITCC) dated 15.9.77, the Central Government hereby authorises Shri T.P. Arya, being a gazetted Officer of the Central Government, to exercise the power of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri T.P. Arya, takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVT OF INDIA.

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[Signature]
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ASST. DIRECTOR OF INSPECTION
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